

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF TIRUMALLA AGRO INDUSTRIES PRIVATE LIMITED RELEVANT PARTICULARS	
1	Name of corporate debtor Tirumalla Agro Industries Private Limited
2	Date of incorporation of corporate debtor 16/03/2020
3	Authority under which corporate debtor is incorporated / registered Registrar of Companies-Mumbai (MH)
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U01100MH2020PTC 338909
5	Address of the registered office and principal office (if any) of corporate debtor Office No. 1307,1308,1309, Plt No.229, Sec-13 Kharghar, The Pacific, Navi Mumbai, Raigarh, Panvel, Maharashtra, India, 410210
6	Insolvency commencement date in respect of corporate debtor Date of Order – 09/10/2025 Date of Intimation to IRP – 14/10/2025
7	Estimated date of closure of insolvency resolution process 12/04/2026
8	Name and registration number of the insolvency professional acting as Interim Resolution Professional CMA Srigini Rajat Naidu IBBI Regn No: IBBI/IPA-003/IP-N000137/2017-2018/11513
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board Address: Block No. 11-12, First floor, Mount Annex, Opp. Oriental Insurance Co., Mount Road, Ext. Sadar, Nagpur – 440001 Email- rajat_naidu@yahoo.com
10	Address and e-mail to be used for correspondence with the Interim Resolution Professional CMA Srigini Rajat Naidu Address: 1502-Ved Solitaire, Cement Road, Dharampeth Extension, Shivaji Nagar, Nagpur (MH) – 440010 Email: tirumallaagro.cirp@gmail.com
11	Last date for submission of claims 28/10/2025
12	Classes of creditors, if any, under clause (b) of subsection (5A) of section 21, ascertained by the interim resolution professional NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) NA
14	(a) Relevant Forms (b) Details of authorized representatives are available at: (a) Web link: https://www.ibbi.gov.in/home/downloads (b) Physical Address: NA
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate Insolvency Resolution Process of the Tirumalla Agro Industries Private Limited on 09/10/2025. Copy of order received by Interim Resolution professional on 14/10/2025.</p> <p>The creditors of Tirumalla Agro Industries Private Limited, are hereby called upon to submit their claims with proof on or before 28/10/2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>The Financial Creditors, Operational Creditors, Workman and Employees, Authorised Representative of Workmen or Employees, Other Stakeholders may download the relevant forms from the following link: https://www.ibbi.gov.in/home/downloads</p> <p style="text-align: center;">Date: 17/10/2025 Place: Nagpur</p> <p style="text-align: center;">S/d CMA Srigini Rajat Naidu IBBI Regn No: IBBI/IPA-003/IP-N000137/2017-2018/11513 Interim Resolution Professional Tirumalla Agro Industries Private Limited Mo.No: 9422507009</p>	

